

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
IB-376/ND/2020**

**IN THE MATTER OF:  
State Bank of India**

**...PETITIONER**

**Vs.**

**M/s. World Window Impex India Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 7 of IBC**

**Order delivered on 11.01.2021  
(Virtual Hearing)**

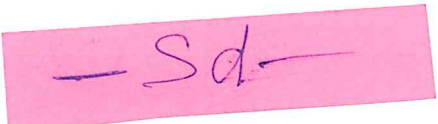
**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

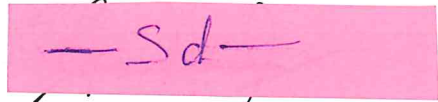
**For the Petitioner/Financial-creditor :Mr. Ajay Gagar, Advocate.  
For the Respondent/ Corporate-debtor :Ms. Eshna Kumar, Advocate.**

**ORDER**

Heard the submissions made by the counsel for the financial creditors and counsel for the corporate debtor. Counsel for the corporate debtor has prayed for a short accommodation. Now, post the matter to 14.01.2021.

  
— Sd —

**(V.K. Subburaj)  
Member (T)**

  
— Sd —

**(P.S.N. Prasad)  
Member (J)**